

[Shri Vidya Charan Shukla]

ment of the proposal for grant of Statehood to Tripura and Manipur was also generally welcomed in the House. Therefore, it is clear that we are encouraged to examine these questions and we want to settle these questions as expeditiously as we can; whenever there is any such need, and we feel and the Parliament of India feels that any question regarding any particular territory or area should be taken into consideration, that can be taken into consideration, and Parliament can take a suitable decision on that, and no Commission as such seems to be necessary.

With these words, I hope that the Demands will be granted by the House.

MR. CHAIRMAN: I shall now put the Demands for Grants on Account relating to Manipur to vote.

The question is:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper, be granted to the President, on account, out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of the heads of Demands entered in the second column thereof against Demands Nos. 1 to 44."

The motion was adopted.

MR. CHAIRMAN: I shall now put out motions Nos. 1 and 2 to the Demands for Supplementary Grants to the vote of the House.

The cut motions were put and negatived.

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (Manipur) to vote.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1971, in respect of the following Demands entered in the second column thereof—
Demands Nos. 1, 4, 5, 7, 9 to 16, 18, 20, 21, 23 to 28, 30 to 33, 36, 38 and 44."

The motion was adopted.

15.10 hrs.

MANIPUR APPROPRIATION (VOTE ON ACCOUNT) *BILL, 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of a part of the financial year 1971-72.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of a part of the financial year 1971-72."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA: I introduce the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Manipur for the services of a part of the financial year 1971-72, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Manipur for the services of part of the financial year 1971-72, be taken into consideration."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-3-71.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President.

MR. CHAIRMAN : The question is :

"That clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA : I beg to move :

"That the Bill be passed".

MR. CHAIRMAN : The question is :

"That the Bill be passed".

The motion was adopted.

15 12 hrs

MANIPUR APPROPRIATION
BILL*, 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1970-71.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the territory of Manipur for the services of the financial year 1970-71."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA : I introduce the Bill.

I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1970-71, be taken into consideration."

*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-3-71.

†Introduced/moved with the recommendation of the President.

‡Moved with the recommendation of the President.

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of financial year 1970-71, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN : The question is :

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA : I move :

"That the Bill be passed".

MR. CHAIRMAN : The question is :

"That the Bill be passed".

The motion was adopted.

15.14 hrs.

DEMANDS‡ FOR SUPPLEMENTARY
GRANTS (GENERAL), 1970-71

MR. CHAIRMAN : The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

Demand No. 1—Ministry of Defence.

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 26,47,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Defence'."